
(1999) 04 AHC CK 0130

In the Allahabad High Court

Case No : Civil Miscellaneous Writ Petition No. 17895 of 1999

Akbar Ahmad

APPELLANT

Vs

State of U.P.

RESPONDENT

Date of Decision : 30-04-1999

Acts Referred:

Uttar Pradesh Panchayat Raj Act, 1947 — Section 14
Uttar Pradesh Panchayat Raj Rules, 1947 — Rule 33B

Citation : (1999) 04 AHC CK 0130

Hon'ble Judges : O.P.Garg, J

Final Decision : Disposed Of

Judgement

O.P Garg, J.—Heard Smt. Shiksha Singh learned counsel for the petitioner.

2. The petitioner is duly elected Pradhan of the Gaon Panchayat concerned. A motion of no confidence has been brought against him. The learned counsel for the petitioner pointed out that the notice has been issued by Respondent No. 2 on 1741999 and the date for consideration of no confidence has been fixed on 151999. It was pointed out that under the provision of Section 14 of the U.P. Panchayat Raj Act and Rule 33B of the Rules framed therein 15 days clear notice is required to be served before the meeting for consideration of no confidence motion, may be convened. The meeting which is being held on 1599 in pursuance of the notice dated 1741999 is not beyond the period of 15 days.

3. The writ petition is finally disposed of with the direction that Respondent No. 2, District Panchayat Raj Officer shall ensure that the meeting which is fixed on 151999 is adjourned and the meeting for consideration of no confidence motion shall be held after 3rd May, 1999. WP.

disposed of.